

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 183/2024

**IN THE MATTER OF:**

New Item titled as "Why 75 % of Delhi's STPs aren't ready to tackle Ymauna stink" appearing in The Times of India dated 19.02.2024.

**NDOH:-11.11.2025**

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Filed by:

New Delhi:

Dated: 07.11.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO 183 / 2024

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**In the matter of:**

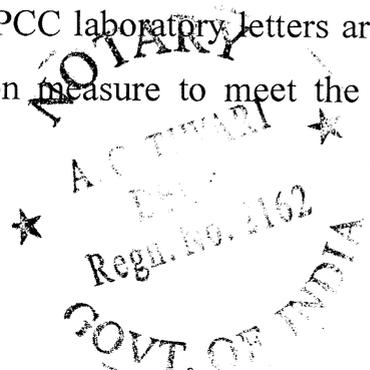
News Item titled "Why 75 % of Delhi's STPs aren't ready to tackle Yamuna stink" appearing in The Times of India dated 19.02.2024".

**ACTION TAKEN REPORT OF DELHI POLLUTION CONTROL COMMITTEE (DPCC) WITH RESPECT TO ORDER DATED 22.08.2025.**

MOST RESPECTFULLY SHOWETH:

I, Deepak Kumar Singh, Additional Director, Delhi Pollution Control Committee (DPCC), 3<sup>rd</sup> Floor, Block – 1, DMRC IT Park, Shastri Park, Delhi – 110053, do hereby solemnly affirm and state as under :

1. That, I am working as Additional Director with Delhi Pollution Control Committee (DPCC) and conversant with the facts of the present case on the basis of record maintained by DPCC in its ordinary course.
2. That this Hon'ble Tribunal has taken up the above referred matter based on the news item in Times of India dated 19.02.2024 titled "Why 75 % of Delhi's STPs aren't ready to tackle Yamuna stink" regarding non-functioning of Sewage Treatment Plants (STPs) installed by the Delhi Jal Board as per norms and vide order dated 22.08.2025 directed DPCC to ensure remedial and punitive action against those 14 STPs which were not found meeting the prescribed standards in the month of July, 2025 and file action taken report before the Hon'ble Tribunal.
3. That DPCC carries out monitoring of all operational STPs of DJB on monthly basis and based on the Analysis Reports of DPCC laboratory letters are issued to DJB on monthly basis for taking rectification measure to meet the prescribed standards.



4. That following is the compliance status of 37 operational STPs of DJB as per the Analysis Reports of DPCC Laboratory for the months of July, August & September 2025, with respect to the standards prescribed by DPCC :

S. No.	Month	Meeting Prescribed Standards (Nos.)	Not Meeting Prescribed Standards (Nos.)	Remarks
1	July, 2025	23	14	Letters issued by DPCC to DJB on 06.08.2025, 10.09.2025 & 16.10.2025 with respect to analysis reports of July, August & September, 2025 respectively for taking rectification measures. Sample Could not be taken from Sonia Vihar STP in the Month of August & September, 2025 since there was no flow at the time of visit of Lab Staff of DPCC.
2.	August, 2025	24	12	
3.	September, 2025	26	10	

5. That it is most respectfully submitted that since there was no specific methodology for imposition of Environmental Compensation for Non – Compliance of prescribed standards by DJB STPs therefore the issue was taken up in the meeting of the Committee for framing the methodology and quantification of Environmental Compensation in its meeting held on 16.10.2025. The committee has recommended to adopt the formula derived as per “Sector 1” pertaining to industry in existing office order dated 30.03.2022 classifying the STP and CETPs under Red category. The office order to implement the Minutes of meeting is under way.

The minutes of the meeting of the Committee for framing the methodology and quantification of Environmental Compensation held on 16.10.2025 are enclosed herewith as Annexure - 1.

6. That after approval on the recommendations of the above mentioned committee, Environmental Compensation shall be imposed after issuing show cause notice to Delhi Jal Board.
7. It is therefore most respectfully submitted that answering respondent (DPCC) may be granted additional four weeks time to file action taken report before this Hon'ble Tribunal.

*Supern 188ing*  
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

07 NOV 2025  
Verified at New Delhi on this 7<sup>th</sup> day of November, 2025.

*Supern 188ing*  
DEPONENT



ATTESTED

*[Signature]*  
NOTARY PUBLIC  
(GOVT. OF INDIA)

07 NOV 2025



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
3rd Floor, DMRC IT Park, Shastri Park, Delhi-110053  
visit us at : <http://dpcc.delhigovt.nic.in>



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F.No : DPCC/RDPC/E-file No 182747/361-366

Date : 23.10.2025

**Subject: Minutes of the Meeting of the Committee regarding framing of the methodology and quantification of Environmental Compensation to be imposed on various sectors for violations of Environmental Standards/Directions**

Please find enclosed herewith the Minutes of the Meeting of the Committee constituted for framing of the methodology and quantification of Environmental Compensation, held on 16.10.2025 under the Chairmanship of the Member Secretary, DPCC, for information and necessary action please.

*Ajay Malik*  
23/10/2025  
(Ajay Malik)  
JEE, RDPC

To:

1. Member Secreatry, DPCC
2. Sh.Pankaj Kapil, Additional Director
3. Sh.B.M.S Reddy,SEE
4. Sh.Satender Kumar, SEE
5. Sh.AnwarAli Khan,SEE
6. Sh. Dinesh Jindal, Law Officer



### Minutes of the Meeting

Subject: Meeting of the Committee for framing the methodology and amount of Environmental Compensation to be imposed on various sectors for violations in respect of Environmental Standards/directions held on 16.10.2025.

Meeting of the Committee for framing the methodology and amount of Environmental Compensation to be imposed on various sectors for violations in respect of Environmental Standards/directions, reconstituted vide office order dated 17.06.2025 was held on 16.10.2025 under the Chairmanship of Member Secretary, DPCC with following members:

1. Sh.Pankaj Kapil, Additional Director
2. Sh.B.M.S Reddy, SEE
3. Sh.Satender Kumar, SEE
4. Sh.AnwarAli Khan, SEE
5. Sh. Dinesh Jindal, Law Officer

Delhi Pollution Control Committee has been imposing Environmental Compensation (EC) towards damages caused by the units as a deterrent, in compliance of orders issued by the Hon'ble National Green Tribunal and following the EC regime as per office order dated 30.03.2022.

Following are the deliberations and recommendations wrt Agenda points considered for discussions:

#### **I. Harmonization of EC Policy of DPCC with EC Regime of CAQM:**

1. The Committee discussed the recommendations made during earlier meeting of the Committee held on 04.02.2025 and 03.03.2025, in the background of the standards schedule for EC issued by CAQM vide order dated 01.01.2025 where Closure directions have been issued by CAQM, and after discussions in detail, deferred the matter for next meeting of the Committee for further deliberations on the requirement of modifications in the existing policy.

#### **II. Review of EC regime for RESDH Sector:**

In a discussion held on 23.08.2025 and 04.09.2025 during the review with all ADs and SEEs the issue related to the imposition of Environmental Compensation on RESDH sectors was desired to be considered for review in view of the observations of the Chairman, DPCC in e file nos. 232780, 135622 and 232783 on 25.07.2025 that levy of EDC of Rs 7.5 Lacs on Dhaba and placing them in the same category as Five star hotels / Banquets needs to be examined.

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Accordingly the committee discussed the issue and deferred the matter for next meeting of the Committee for further deliberations

**III. EC imposition policy for DJB/Public Authority STPs and CETPs**

After deliberations ,for the purpose of **EC imposition methodology for non- compliance of prescribed standards by DJB STPs and CETPs**, the Committee recommended to adopt the formula derived as per "Sector 1" pertaining to Industry in existing office order dated 30.03.2022 classifying the STP and CETPs under RED category.

IV. During the meeting the issue related to imposition of Environmental compensation on the White Category of Industries envisages in office order dated 30.03.2022 was also discussed and the Committee recommended that the Environmental compensation of Rs 40,000/- prescribed in the aforesaid office order may be reviewed and the same may be omitted in view of the fact that White Category of Industries are classified by virtue of their non polluting activities.